

- (iii) Koli Samaj Co-operative Housing Society Ltd. of Sewri-Koliwada suggested foot over bridge as well as fly over on the level crossing No. 7-A at Sewri.
- (iv) Koli Samaj Co-operative Housing Society Ltd. repeated the request through Sh. Kalidas Kolambakar, MLA forwarded by Mrs. Promila Dandavate, Gen. Secy./Janta Dal.
- (v) Nirmala Samant Prabhavalkar, Mayor of Bombay demanded Foot Over bridge near the Booking office at Sewri railway station in December, 1994.
- (c) (i) The proposal of Bombay Road Development and Design Division for a fly over at Sewri was not agreed to by Bombay Port Trust (BPT) as they do not want their link road to be opened for public. BPT however agreed on the condition that Salt Pan land for road connection be given to them. Hence the issue has not yet been sorted out between the State Government and BPT.
- (ii) In response to Balak Palak Shikshak Sangh's demand, Municipal Council of Greater Bombay (MCGB) proposed the Foot over bridge as feasible if Bombay Port Trust and Railways share the cost. Railway advised MCGB that the proposed Foot over bridge at level crossing No. 7-A can be provided only on 'deposit terms' as per extent rules.

In regard to Koli Samaj Co-operative Housing Society Ltd. a meeting was held with them and it was mentioned that through and through foot over bridge crossing the track at both ends of Sewri station are required. At VT end (South end) a new foot over bridge from Platform No. 1 to Platform No. 2 has been included in the Railway Works Programme 96-97 which can be extended across the adjacent Rafi Ahmed Kidwai Marg at MCGB's cost.

Doubling of Railway Lines

771. SHRI DHARMANNA MONDAYYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) the details of pending proposals of Doubling of railway lines in the Central Railway as on December, 1995;

(b) the proposal included during the current financial year 1995-96 and their progress till the period; and

(c) the proposals/projects to be undertaken during the next financial year 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The details are as under :

- (i) Doubling of Panvel-Roha.
- (ii) Mathura-Palwal section - provision of 3rd line between Kosi Kalan-Palwal Phase-I.

(b) The details of the doubling works included during the current financial year 1995-96, together with their progress are as under :

Name of work	Present position
1. Diva-Panvel	Necessary clearances have been obtained. The work of earth-work and bridges is being executed with Railway funds. A total of 6 tenders have been invited and are under finalisation.
2. Diva-Vasai Road	Approval of the Expanded Board has been received. Tenders for earthwork and bridges have already been invited.
3. Daund-Bhigwan	Estimate for the work has been sanctioned. Two contracts have been awarded and work commenced accordingly. Other tenders are under finalisation.
4. Nishatpura (A & D cabins) - Chord Line	Estimate has been sanctioned. Tenders have been invited.

(c) The proposals/projects to be undertaken during the next financial year, i.e. 1996-97, can be known only after the regular Budget is passed by Parliament.

Gauge Conversion

772. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to take up gauge conversion work between Bangarpet-Kolar in the Karnataka;

(b) if so, the details thereof;

(c) the estimated cost to be incurred on this work; and

(d) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Yes, Sir. The work is already in progress.

(c) Rs. 12 crores.

(d) By 31.12.96.

Bench of High Court

773. DR. K.D. JESWANI :
SHRI KODIKUNNIL SURESH :
SHRI HARI BHAI PATEL :
SHRI VIJAY NAVAL PATIL :
SHRI SUSHIL CHANDRA VARMA :

Will the PRIME MINISTER be pleased to state :

(a) the norms fixed for setting up of division benches of High Court in the country;

(b) whether the Union Government have received proposals from State Governments for setting up of benches of High Courts in their respective States;

(c) if so, the details thereof; and

(d) the time by which the benches of High Courts recommended by the Law Commission are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The Government have not fixed any norms for establishing benches of High Courts in the country. However, in its report, submitted to the Government on 30.4.1985, the Jaswant Singh Commission suggested the broad principles and criteria to be followed while deciding the question of setting up of High Court Benches. The report of the Commission was laid on the Table of the Rajya Sabha and the Lok Sabha on 20.4.87 and 21.4.87 respectively, which may be referred to.

(b) to (d). The Law Commission in their Fourth Report (1956) and Fourteenth Report (1958) had opposed the idea of creation of Benches of the High Courts in the country. However, the Jaswant Singh Commission recommended establishment of benches of Allahabad, Madhya Pradesh and Madras High Courts at Agra, Raipur and Madurai respectively. Specific recommendations of the Commission were referred to the Government of Uttar Pradesh, Madhya Pradesh and Tamil Nadu in October, 1986 for their views and comments, in consultation with the Chief Justices of the respective High Courts. No specific, complete proposal has been received for establishing a Bench of any High Court from any State Government, in consultation with the Chief Justice of the High Court, in the light of specific or general recommendations of the Jaswant Singh Commission. As such, it is not possible to indicate the time by which the Benches of High Courts will be established in the country.

Cantonment Board

774. SHRI B.L. SHARMA PREM : Will the PRIME MINISTER be pleased to state :

(a) the number of military stations which do not fall within the municipal limits;

(b) the number of military stations where cantonment boards are functioning;

(c) whether democratic set up is being considered in respect of the remaining stations; and

(d) if so, the time by which it is likely to be introduced at the remaining stations?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The information is being collected and will be laid on the Table of the House.

(b) Cantonment Boards are functioning in 62 stations.

(c) No, Sir.

(d) Does not arise.